

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4893  
TO BE ANSWERED ON 01.04.2022**

**COMPENSATION FOR THE CHILDREN OF THE DECEASED PARENTS IN THE  
PANDEMIC**

† **4893. SHRI: DR. M.P ABDUSSAMAD SAMADANI**

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- a) Whether the Government is aware of the obstacles in making available the compensation for the children of the deceased parents in the pandemic situation due to the unsound and unpractical conditions imposed in the process of applying for the same;
- b) If so, the details thereof;
- c) Whether the Government proposes to take necessary steps to withdraw those conditions for making the process of compensation for the orphaned children easy and speedy; and
- d) If so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE  
(DR BHARATI PRAVIN PAWAR)**

(a) to (d): Government of India has announced PM CARES for Children scheme to support children who have lost both parents or surviving parent or legal guardian or adoptive parents due to COVID-19 pandemic. The scheme is accessible through an online portal i.e. pmcaresforchildren.in. The applications of such children are uploaded on the portal by the respective State/ UT Governments. Total children approved for benefit under the PM Cares for Children scheme is 4328 (as on 29.03.2022).

Government of India in pursuance of the Hon'ble Supreme Court Judgement dated 30<sup>th</sup> June 2021, through National Disaster Management Authority's (NDMA) issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. In the said guidelines, NDMA has recommended an ex-gratia amount of Rs. 50,000/- per deceased person subject to cause of death certified as COVID-19.